

**IN THE NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH, PRAYAGRAJ**

**MA NO.12/ALD/2021
in
CP (IB) No. 04/ALD/2021**

IN THE MATTER OF
M/S LIMTEX INVESTMENTS LTD.

.....Applicant

Versus

M/S HINDON FORGE PVT. LTD.

..... Respondent

Order reserved on : 28.03.2022

Order pronounced on : 06.04.2022

Coram:

Sh. Rajasekhar V.K. : Member (Judicial)

Sh. Virendra Kumar Gupta : Member (Technical)

Appearances (through video conferencing):

For the Applicant : Ms. Babita Jain, Adv.

ORDER

Per: Virendra Kumar Gupta., Member (Technical)

1. This application is filed for the substitution of Operational Creditor for the reason that the operational debt due to original Operational Creditor has been assigned in favour of the Applicant.
2. On considering the facts and circumstances of the case and that this application is pending since 2021 and there is no challenge as regard to the validity of the assignment deed, hence we allow this application and substitute original Operational Creditor with

—Sd—

the applicant assignee herein. The Applicant is directed to carry out the necessary amendment in the petition and file an affidavit of compliance to that effect.

3. Thus, this application stands allowed and disposed of in terms indicated above.
4. Urgent certified copies of this order, if applied for, are supplied to the parties upon compliance of all requisite formalities.

—Sd—

Virendra Kumar Gupta
Member (Technical)

Rajasekhar V K
Digitally signed
by Rajasekhar V
K
Date: 2022.04.06
19:33:37 +05'30'
Rajasekhar V.K.
Member (Judicial)